

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

D.A. 462/94

Tuesday, this the 5th day of April, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

B Somasekharan Nair  
Assistant Commandant, Senior Grade,  
Chief Martial Legislature, Secretariat,  
Thiruvananthapuram. .. Applicant

Mr N Nandakumara Menon, Advocate

Vs.

- 1 The Union of India rep. by the Secretary, Home Department, New Delhi.
- 2 The State of Kerala rep. by the Chief Secretary, Secretariat, Thiruvananthapuram.
- 3 The Selection Committee for Selection to the Indian Police Service, Constituted under Regulation 3 of the Indian Police Service (Appointment by Promotion) Regulations, 1955, rep. by the Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
- 4 The Union Public Service Commission, rep. by its Secretary, Shajahan Road, New Delhi. .. Respondents

Mr V B Unni Raj, Advocate for Respondents 1,3 & 4.

Mr D Sreekumar, Advocate for Respondent-2

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who is 54 years' old seeks appropriate directions:

".... to declare that applicant was entitled to be appointed in the Indian Police Service Cadre ...."

(emphasis supplied)

- 2 According to him, he was confirmed on 29.10.91 with retrospective effect, and he should have been considered for appointment at least on 29.10.91. He has moved the

Tribunal only on 15.3.94. Be that as it may, we find that he has made a representation (Annexure A6) and that it is pending consideration before the second respondent.

3 We direct second respondent to consider Annexure A6 and pass appropriate orders thereon.

4 With these directions, application is disposed of. No costs.

Dated the 5th April, 1994.

*PV Venkatakrishnan*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

P/5-4